

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N.Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

**Interlocutory Application No.15/2004
In
Petition No.31/2004**

In the matter of

Grant of licence for inter-state trading in electricity to Global Energy Limited (GEL)

And in the matter of

Global Energy Limited, Mumbai

...Applicant

ORDER

Global Energy Ltd has filed the main application (No 31/2004) on 23.3.2004 for grant of licence for inter-state trading in electricity. The application will be taken up for hearing separately on completion of the procedural formalities prescribed under the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004. The applicant has also made an interlocutory application (No. 15/2004) for permission to trade in electricity pending final disposal of its application for grant of licence.

2. We have considered the prayer made in the interlocutory application. One of the primary objects of the Electricity Act, 2003 being to encourage trading in electricity, we do not propose to retard or hamper the process pending completion of the specified

procedural formalities. Therefore, the applicant may undertake sale and purchase of electricity involving inter-state transmission till 15.5.2004 or till disposal of its main application for grant of licence, whichever is earlier, at its own risk. This decision on the interlocutory application shall be without prejudice to the outcome of the main application filed by the applicant for grant of licence, which will be considered and decided on its own merits in the light of the criteria laid down by the Commission in the regulations *ibid*.

3. This order disposes of the interlocutory application No 15/2004.

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated 31st March, 2004